

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

C.P.65/96 in OA.1321/93

Date of Order: 25.3.97

BETWEEN:

T.V.N.Rao

.. Applicant.

AND

1. R.C.Sarma,
General Manager,
S.E.Rly., Garden Reach,
Calcutta.
2. K.K.Mitra,
Financial Advisor & Chief
Accounts Officer, S.E.Rly.,
Garden Reach, Calcutta.
3. Vinod Prasad,
Chief Personnel Officer,
S.E.Rly., Garden Reach,
Calcutta.
4. Mr. C.L.Kaw,
Chairman, Railway Board,
Ministry of Railways,
Railway Bhavan, New Delhi.

.. Respondents.

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Counsel for the Applicant

.. Mr.V.Venkataramana

Counsel for the Respondents

.. Mr.V.Bhimanna

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CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

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O R D E R

{ Oral order as per Hon'ble Shri R.Rangarajan, Member (Admn.) }

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None for the applicant. Mr.V.Bhimanna, learned standing counsel for the respondents.

2. The learned standing counsel for the respondents today produced a letter No. DCPO(G)/CON/CC/CAT/HYB/228, dt. 12.3.97 (this letter is taken on record) wherein the details of the payment made in pursuance of the direction in the OA has been enumerated in para-3 of that letter. On the previous occasion Mr.Vinaykant Reddy for Mr.V.Venkata Ramana, for the applicant

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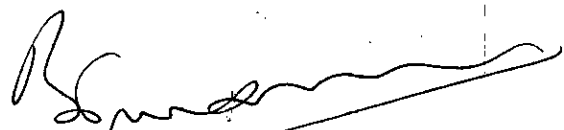
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submitted that he ^{would} ~~will~~ check up the details of payment from his client on the basis of the submission by the respondents counsel. But today the learned counsel for the applicant is not present. Hence it has to be held that he has no complaint in regard to the payment.

3. The learned counsel for the respondents also submitted that the cost of Rs.150/- has also been sent to the applicant which was informed to him by letter No. DCPO(G)/CON/CC/CAT/HYB/228, dt. 18.3.97 (this letter is ^{also} taken on record) in pursuance of the direction dt. 7.2.97.

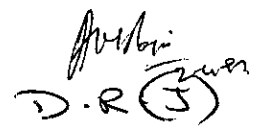
4. In view of the documentary proof no further proceedings in the CP is considered necessary. Hence the CP is closed.
No costs.


(B.S. JAI PARAMESHWAR)
Member (Judl.)
25396


(R.RANGARAJAN)
Member (Admn.)

Dated: 25th March, 1997
(Dictated in Open Court)

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D.R. (J)